

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 9393/2017

(Arising out of impugned final judgment and order dated 03-05-2017 in CRA No. 1823/2009 passed by the High Court of M.P Principal Seat at Jabalpur)

KRISHNAKANT TAMRAKAR

Petitioner(s)

VERSUS

THE STATE OF MADHYA PRADESH

Respondent(s)

(IA No.123569/2017-CONDONATION OF DELAY IN FILING and IA No.123571/2017-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.123570/2017-EXEMPTION FROM FILING O.T.

(TO BE TAKEN UP AT 2.00 P.M.))

Date : 12-12-2017 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ADARSH KUMAR GOEL

HON'BLE MR. JUSTICE UDAY UMESH LALIT

Mr. Gopal Subrjamanium, Sr.Adv. (Amicus Curiae)
Mr. Talha Rahman, Adv.
Mr. Pavan Bhushan, Adv.
Mr. Hitesh Saini, Adv.For Petitioner(s) Dr. Ajay Kumar, Adv.
Mr. Tuhin Lavania, Adv.
Mr. Mahendra Singh, Adv.
Mr. Nandlal Kumar Mishra, Adv.
Mr. Ram Kishor Singh Yadav, Adv.
Ms. Sunita Yadav, Adv.
Ms. Miranda, Adv.
Mr. Kaushal Yadav, AORFor Respondent(s) Mr. S.S. Shamsbery, Adv.
Ms. Hari Priya, Adv.
Mr. M.K. Maroriya, Adv.UPON hearing the counsel the Court made the following
O R D E RArguments heard.
Judgment reserved.(USHA RANI BHARDWAJ)
AR CUM PS(PARVEEN KUMARI PASRICHA)
BRANCH OFFICER

